

Annexure – 9

Name of the corporate debtor: Maya Construction Company Private Limited;
Date of commencement of CIRP: 28th March, 2025;
List of creditors as on: 19th April, 2025

List of other creditors (Other than financial creditors and operational creditors)

Sr. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
01.	M/s. Bharat Spun Pipe and Construction Company	25/06/2025	25,25,36,580	25,25,36,580*	Other than operational and financial creditor	--	--	--	--	25,25,36,580	--	--	--	--
Total			25,25,36,580	25,25,36,580	--	--	--	--	--	25,25,36,580	--	--	--	--

** The claim has been accepted on a provisional basis as a contingent claim, verified only on the details provided by the suspended management and the documents submitted by the creditor. The admitted amount is subject to revision on receipt of further information or clarifications. Since the claim is presently under arbitration proceedings, its final status will depend on the outcome of the said proceedings. Admission on a contingent basis is in line with the provisions of the IBC and judicial precedents, including Swiss Ribbons Pvt. Ltd. v. Union of India (2019) 4 SCC 17 and CoC of Essar Steel India Ltd. v. Satish Kumar Gupta (2019 SCC online SC 1478), which recognize that claims may be admitted provisionally and revised based on adjudication of disputes.*